

FIR No. 207/19
PS: I. P. Estate
U/s: 328/376 IPC
Mahesh Solanki Vs. State

04. 07. 2020

Matter taken up through Video Conferencing.

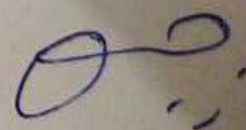
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Prosecutrix in person.
IO SI Mohit in person.
Ld. Counsel for applicant/accused Mahesh Solanki. (Through V/C).

Prosecutrix identified by the IO. IO submits that chargesheet will be filed soon in the concerned court.

Ld. APP seeks copy of FIR and statement u/s 164 Cr.PC of the prosecutrix for addressing the arguments. Same be supplied to Ld. APP.

Put up for arguments on the anticipatory bail application of the applicant, on 16.07.2020.

In the meantime, interim protection to continue till next date.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04. 07. 2020

FIR No. 34/20
PS: Prasad Nagar
U/s: 376 IPC
Sagar @ Hemant Vs. State

04.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Shailesh Malik, Ld. Counsel for applicant/accused
Sagar @ Hemant, Enrl. No. D-1868/12. (Through V/C).

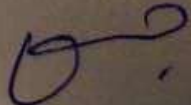
1. This is the second anticipatory bail application u/s 438 Cr. PC on behalf of the applicant/accused Sagar. Reply filed by the IO.
2. It is stated in the application as well as submitted by counsel for applicant that the first anticipatory bail application of the applicant was dismissed by Ld. ASJ vide order dated 20.05.2020. He further submits that the applicant filed the first ^{anticipatory} bail application prior to lockdown. Vide order dated 11.02.2020, passed by Sh. Satish Kumar, Ld. ASJ, interim protection was granted to the applicant that IO would not take any coercive action against the applicant. The interim protection of the applicant was continued till 20.05.2020. However, on 20.05.2020, none could appear on behalf of the applicant in the court due to prevailing situation of lockdown, therefore, the first anticipatory bail application of the applicant was dismissed by Ld. ASJ on the said date i.e. 20.05.2020.

3. Ld. Counsel further submits that in "*Court on its own motion Vs. State & Ors*", W. P. (C) 3037/2020, the Hon'ble Delhi High Court has extended the interim protection to the accused persons granted prior to 16.03.2020. In view of the said judgment, the interim protection of the applicant is required to be continued till 15.07.2020.

4. I have gone through the record and found the submissions of applicant's counsel to be correct. I have also gone through the above referred judgment passed by Hon'ble Delhi High Court.

5. In the aforesaid judgment relied upon by applicant's counsel, the Hon'ble High Court has taken care of the fact that due to lockdown the counsels will not be in position to appear in the court, therefore, the interim protection granted to the accused persons prior to 16.03.2020, was ordered to be automatically extended till 15.07.2020. In view of the directions passed by Hon'ble High Court, the interim protection granted to the applicant vide order dated 11.02.2020, passed by Ld. ASJ is extended till next date.

Put up on 17.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.07.2020

FIR No. 40/20
PS: Kamla Market
U/s: 376/377/328/313 IPC
Mohd. Wasim Vs. State

04.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Sachin Aggarwal, Ld. Counsel for applicant/accused.

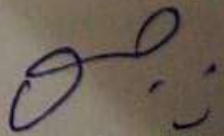
(He is present in the court).

Reply filed by the IO mentioning therein that other family members of the applicant are available to look after the ailing child. IO is seeking time to verify the medical documents of the child. Same be verified by the IO till next date.

As per reply of the IO, the bail application of the applicant has been dismissed thrice by different courts presided over by Ld. ASJ(s).

Counsel for applicant is directed place on record all the dismissal orders of the bail applications of the applicant on or before next date.

Put up on 06.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.07.2020

FIR No. 348/18
PS: Nabi Karim
U/s: 307/34 IPC
Prakash @ Akash @ Chinu Vs. State

04.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO Inspector Tej Dutt Gaur.
Sh. Sunil Tiwari, Ld. Counsel for applicant/accused Prakash @
Akash @ Chinu. (Through V/C).

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Prakash @ Akash @ Chinu, seeking interim bail. Reply filed by the IO. At this stage, Ld. Counsel for applicant through Video Conferencing submits that he does not want to press the present application, therefore, same be dismissed as withdrawn. In view of submission of applicant's counsel, the present application is dismissed as withdrawn.

Ld. Counsel for applicant submits that due to lockdown, he is not in position to find out that in how many cases the applicant is running in JC, therefore, he request that report be called from the concerned Jail Superintendent regarding the same.

At request on behalf of applicant's counsel, let the report be called from the concerned Jail Superintendent that in how many cases the applicant is running in JC and be supplied to the counsel for applicant by the court officials.

(Charu Aggarwal), ASJ-02/Central Distt.
THC/Delhi-04.07.2020

CC No. 427/19

PS: Crime Branch

U/s: 18 a (i)/18 (c)/27 b (ii)/27 (c)/27 (d) Drug & Cosmetics Act &

468/471/420 IPC

Ashok Vs. State

04.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

IO SI Mintu in person.

Sh. Naresh Kumar, Ld. Counsel for applicant/accused. (Through

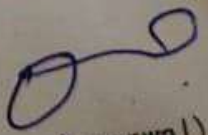
V/C).

IO submits that he has verified all the medical documents of the applicant Ashok. He has also filed his report regarding the same.

Counsel for applicant submits that though the applicant was discharged from the hospital on 24.06.2020 but he still has persistent fever from last several days, therefore, on 28.06.2020, Doctor from Navjeevn Hospital have advised him Covid-19 test which is fixed for today.

The prescription slip dated 28.06.2020 of Navjeevn Hospital has been verified by the IO and found to be genuine. In view of above that the test of the applicant for Covid-19 is fixed for today and as per the submission of applicant's counsel, the report would come in two days, the interim bail of the applicant is extended till next date.

Put up on 08.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.07.2020

FIR No. 74/18
PS: Crime Branch
U/s: 420/468/471 IPC & 48 (a)/27 (b) (ii)/27 (c) Drug & Cosmetics Act
Ashok Vs. State
04.07.2020

Matter taken up through Video Conferencing.

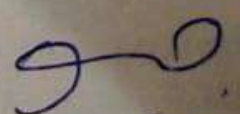
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI Mintu in person.
Sh. Naresh Kumar, Ld. Counsel for applicant/accused. (Through V/C).

IO submits that he has verified all the medical documents of the applicant Ashok. He has also filed his report regarding the same.

Counsel for applicant submits that though the applicant was discharged from the hospital on 24.06.2020 but he still has persistent fever from last several days, therefore, on 28.06.2020, Doctor from Navjeevn Hospital have advised him Covid-19 test which is fixed for today.

The prescription slip dated 28.06.2020 of Navjeevan Hospital has been verified by the IO and found to be genuine. In view of above that the test of the applicant for Covid-19 is fixed for today and as per the submission of applicant's counsel, the report would come in two days, the interim bail of the applicant is extended till next date.

Put up on 08.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.07.2020

FIR No. 241/19

PS: Kamla Market

U/s: 302/34 IPC

Upender Yadav @ Upendra Pratap Vs. State

04.07.2020

Matter taken up through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

IO Inspector Shyoram in person.

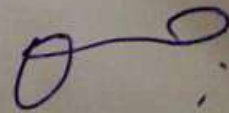
Ld. Counsel for applicant/accused Upender Yadav @ Upendra Pratap. (Through V/C).

Chargesheet received from the court of Ld. MM.

IO be also called for next date.

At request, put up for arguments on the bail application,

on 08.07.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.07.2020

FIR No. 40/20
PS: Kamla Market
U/s: 376/377/328/313 IPC
Imran Vs. State

04.07.2020

Matter taken up today through Video Conferencing.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI Mahesh Bhargav.
Proxy counsel for applicant/accused. (Present in the
court).

IO has filed the reply after verifying the Nikahanama.

Adjournment sought on behalf of applicant/accused on the
ground that main counsel is not available due to ill-health.

At request on behalf of counsel for applicant, put up for
arguments on the bail application, on 13.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-04.07.2020